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THE HIGH COURT OF ORISSA, CUTTACK

NOTIFICATION

The 31st October, 2026

No. 1074 /R.— In exercise of the power conferred by the Section 34 (1) read with Section 16 (2) of the Advocates Act, 1961, the High Court of Orissa hereby pleased further to amend "The High Court of Orissa (Designation of Senior Advocate) Rules, 2025", namely;

1. Short title and Commencement:—

(1) These Rules shall be called "The High Court of Orissa (Designation of Senior Advocate) Amendment Rules, 2026".

(2) These Rules shall come into force from the date of their publication in the Official Gazette.

2. In the *High Court of Orissa (Designation of Senior Advocate) Rules, 2025* (hereinafter referred to as the "said Rules"), after Rule 7, the following Rule shall be inserted, namely:—

"7-A. Preservation and Destruction of Applications and Records –

(i) The applications, supporting documents, evaluation records, suggestions/views received, and all other records relating to the process of designation of Senior Advocates, whether in physical or electronic form, shall be preserved by the Permanent Secretariat until completion of the designation process and expiry of the period prescribed under these Rules for review or reconsideration, as the case may be.

(ii) Subject to the provisions contained in clause (iii), upon expiry of three years from the date of the decision of the Full Court, every application submitted in the designation process, together with all annexures and supporting documents forming part of the record, shall be liable to be destroyed:

Provided that no such physical record shall be destroyed unless the same has first been duly digitised and the corresponding electronic record has been securely preserved.

Provided that the scanned copies and other electronic copies of such applications, annexures and supporting documents may be retained in electronic form:

Provided that notwithstanding anything contained in this Rule, no record, including any application, annexure, order, decision or other document forming part of the record, which is the subject matter of, or is required in connection with, any appeal, revision, review, writ petition or any other proceeding before any Court or other competent forum, shall be destroyed until the final disposal of such proceeding.

(iii) The records relating to Advocates who have been designated as Senior Advocates, including the order of designation and other relevant proceedings, together with the scanned copies and electronic records thereof, shall be preserved permanently.

(iv) The physical records/documents liable to be destroyed under this Rule shall be shredded by the staff of the Permanent Secretariat in the presence of the Registrar General or such other officer as may be authorised by him."

3. In the said Rules, for point No. 7 and 8 of the General Instructions, the following shall be substituted:

"7. One set of the application, duly compiled in the form of a paper book, shall be filed.

8. One recent passport-size colour photograph (original) shall be pasted on the application. One additional recent passport-size colour photograph, with the name of the applicant clearly mentioned on the reverse side thereof, shall be enclosed in a separate envelope."

BY ORDER OF THE HIGH COURT
SATYA RANJAN PRADHAN
REGISTRAR (JUDICIAL)

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